

Compliance report in respect of the directions issued by this Hon'ble National Green Tribunal on 06.12.2018 and 18-12-2019 Application No.125/2017

Name of the Stake Holder	Activities to be under taken as per the NGT orders Dated 06-12-2018 and 18-12-2019	Action Plan Prepared /finalized	Cost of Completing the task assigned	Timeline for the Completion of the task	Remarks if any
BBMP	In para No.19 (4) of the NGT order, it is observed that “No further channelization and concretization of Rajakaluves	The concretization of SWD is avoided in all big Rajakaluves having width of more than 4.00 mtrs. However, due to development/construction of buildings by side of Rajakaluves, the retaining walls are unable to withstand the exterior pressure. At these points after technical verification ‘U’ shaped drain is being constructed, with intermediate pervious section / holes in the form of circular openings for enabling recharge of ground water. Where width of the land which is available for Rajakaluve is less than 4.0 m channelization of storm water drain is being avoided in the outskirts of the city and natural flow of the Rajakaluves is allowed, especially the downstream flow of Vrushabhavathi Valley, Challaghatta Valley, Hebbal Valley and Kormangala Valley.	Presently out of 842km, 389.00 KM is having pakka retaining walls and 453.00 KM is yet to be provided with retaining walls. It is proposed to provide 75.00 Km of retaining wall during the year 2020-21 and further as per available grants. Approximately about Rs. 6.25 Crores is required per KM for construction of retaining wall to SWD	2020-21- 75 KM, 2021-22 – 200 KM 2022-23- 178 KM total 453KM	
BBMP	In para No.19 (6) of the NGT order, it is observed that (a)“The authorities	In compliance with the order, the Tashildar conducted the survey of the lake and thereafter the Joint Commissioner, Mahadevapura Zone		Ongoing	

	<p>must conduct a survey in the buffer zone of the lake to identify the encroachments and appropriate exercise should be undertaken to remove them.</p>	<p>and Executive Engineer, Mahadevapura Zone with the assistance of Additional Director Land Records (East) have marked a 30 mtr buffer zone in Bellandur and Varthur Lake. The photographs showing the fixing of boundary of buffer zone at Bellandur as Annexure-1 and Varthur as Annexure-2.</p> <p>The Assistant Executive Engineer Marathahalli-sub division has identified 21 numbers of structures within 30mtr buffer zone of Bellandur lake and issued notices to the owners calling for the documents under Section 308 of Karnataka Municipal Corporation Act 1976. The statement showing the details of owner is enclosed as Annexure-3</p> <p>The Assistant Executive Engineer Whitefield-sub division has identified 04 numbers of structures within 30mtr buffer zone of Varthur lake and issued notices to the owners calling for the documents under Section 308 of Karnataka Municipal Corporation Act 1976 the statement showing the details of owners is enclosed as Annexure-4</p> <p>Recently Agara Lake has been handed over by the Forest</p>			
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	<p>b) Encroachments on SWD.</p>	<p>Department to the BBMP on 19/02/2020 for Maintenance, preservation and development purpose.</p> <p>The Chief Engineer Lakes BBMP has requested the Joint Commissioner South, Bomanahalli and East Zones of Bruhat Bangalore Mahanagara Palike to further request concerned Government officials of Revenue and Survey department to conduct survey of the lake and its buffer zone in order to identify any structures in such buffer zone enclosed as Annexure-5 and Annexure-6</p> <p>This would thereafter enable BBMP to take necessary action in accordance with law.</p> <p>b) As regard to encroachments removal on the Rajkaluves as on 12-02-2020, 1890 cases of Encroachments are removed and 736 cases are pending out of which in about 369 cases, survey work is in progress and removal of encroachments on 367 cases are in progress.</p>			
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BBMP	<p>In para No.19 (7) of the NGT order, it is observed that</p> <p>(a) The Commission recommends that CCTVS should be installed at appropriate locations for ensuring that no C&D waste is dumped in the buffer zone area of the lake.</p>	<p>As regards to installation of CCTV and LED street lights by BBMP at Bellandur Lake, BBMP has already installed 54 No. of 360 degree CCTV cameras and 200 Nos LED street lights at appropriate locations of lake boundary to ensure that no C&D waste is dumped and to monitor the construction in buffer zone area.</p> <p>The work of erecting 4 No of Watch tower at Bellandur lake area is in progress, the revised expected date of completion of watch tower will be 15th April 2020.</p> <p>BBMP is spending Rs198.00Lakhs to install CCTV, street Light and watch towers at Bellandur lake.</p> <p>As regard to Varthur lake BBMP is installing 54 Nos 360 degree wireless cameras and 200 Nos of LED street lights at the cost of 198 lakhs.</p> <p>Until now 32 CCTV cameras and 150 LED street lights have been installed and balance works are in progress the revised date of completion 31-03-2020,</p> <p>BBMP has proposed to erect 4 nos of watch towers in Varthur Lake area, the revised date of completion of</p>	<p>Rs.198.00 lakhs for installation of CCTV , street light and watch towers at Bellandur Lake</p> <p>Rs.198.00 lakhs for installation of CCTV , street light and watch towers at Varthur Lake</p>	31-03-2020	
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		<p>watch towers will be 31/03/2020. The photographs showing the installation of CCTV, LED street lights and watch towers at Bellandur Varthur lakes is enclosed Annexure-7</p>			
BBMP	<p>(b) Security Guards should be deployed at the most vulnerable locations to keep vigilance on illegal dumping of debris and to prevent encroachment activities.</p>	<p>Physical guarding of lake and buffer zone at Bellandur and Agara Lake has been done by deploying 21 Marshals on 24 hours duties. Exclusive mahindra bolero jeeps has been provided for effective patrolling of lake boundary. The Marshals were deployed with effect from 01 Mar 2018.</p> <p>(i) The C&D Waste/Solid waste dumping has been controlled after physical surveillance by marshals at Bellandur. The total expenditure incurred so far to Marshalls over the past 19 months is Rs.1,29,63,882/- The photographs showing the deployment of marshals at Bellandur Lake is enclosed as Annexure-8</p> <p>(ii) Physical guarding of lake and buffer zone at Varthur Lake has been done by deploying 21 Marshals on 24 hours duties. The Marshals were deployed with effect</p>	<p>For Bellandur Rs. Rs.1,29,63,882/- For Varthur Rs.79, 54,463.00</p>	Ongoing	

		<p>from 16 Nov 2019. Exclusive mahindra bolero jeeps have been provided for effective patrolling of lake boundary. The total expenditure of Marshalls for 12 months is Rs.79, 54,463.00. The photographs showing the deployment of marshals at Varthur Lake is enclosed as Annexure-9</p>			
BBMP	<p>(c) In case anyone is found to be dumping C&D waste or debris into the lake or its buffer zone, a penalty of Rs. 5 Lakhs be imposed for each offence in terms of the Order passed by this Hon'ble Tribunal on 19.04.2017.</p>	<p>In view of physical guarding of Bellandur, Varthur and Agara lakes the C&D / Solid waste dumping has been stopped.</p> <p>As regards to Construction and Demolition waste processing at present one private agency M/s Rock Crystals has established a 1000 MT capacity processing plant at Chikkajala at its own cost and the plant has just commenced its operation currently receiving 150 MT TO 200 MT daily for processing.</p> <p>The work order has been issued to M/S Rubble Revival Private Ltd. to Design, Finance, Build, Operate, and transfer 750 MTPD construction and demolition waste processing facility and transferred the land measuring 10 Acres at Survey Number 50 of Kannur Village is handed over to the company on 20-02-2020 The Site</p>		Ongoing	

		<p>handing over letter dated: 20-02-2020 is enclosed as Annexure-10 The plant is expected to operate in twelve months time. With this the combined capacity of C & D waste processing plants would be 1750 Tonnes Per Day.</p>			
BBMP	<p>In para No.19 (8) of the NGT order, it is observed that “No new facility commercial or non-commercial purpose, to be permitted within the territorial jurisdiction of Municipal Corporations of catchment area of the lake “ which generates sewage, until the commissioning of the STPs except public toilets. authorities to any project or facility within the buffer zone.</p>	<p>Maintenance of buffers in Storm Water Drains is based on the order of Hon’ble Supreme Court dated. 05-03-2019 with respect to Civil Appeal No. 5016/2016 and other connected cases. The Government of Karnataka vide its letter No. UDD 536 Bembuswa 2017, dated. 16-03-2019 has issued directions to follow the orders of the Hon’ble Supreme Court (Annexure -11)</p> <p>As per the order of the Hon’ble Supreme Court and directions of the Government, the Commissioner BBMP vide Office Order No. Addl.Dir/TP/PR/1084/2018-19, Dated. 19-03-2019 has ordered to follow the buffer as per the Zoning Regulation 2015 i.e., 30.00 mts for the lakes, 50.00 mts, 25.00 mts and 15.00 mts from the Centre of Primary Drain, Secondary Drain and Territory Drain respectively, while giving permissions for Development / Re-</p>			

		<p>development. (Annexure – 12).</p> <p>As per the Govt. notification no. FEE 316 EPC 2015, Bengaluru, Dated. 19.01.2016, all residential group housing projects / apartments with 20 units and above or having a total built up area of 2000 sq.mts, for residential building, 2000 sq.mts of commercial building and 5000 sq.mts. of educational buildings, developments are permitted only after production of Consent for Establishment from KSPCB and the Occupancy Certificate is issued to occupy the buildings only after the installation of STP's and duly obtaining Consent for Operation of STP's from KSPCB (Annexure – 13)</p>			
BBMP	<p>In para No.19 (10) of the NGT order, it is observed that structures, between 30-75 meters of Rajakaluves, which have already been constructed prior to 7.5.2015 (Forward Foundation Judgment) but are uninhabited</p>	<ul style="list-style-type: none"> No new facility or expansion of existing facility permitted within the territorial jurisdiction of Municipal Corporation of catchment area of the lake until the commissioning of STPs as per Govt. Notification No. FEE 316 EPC 2015, Bengaluru, Dated. 19.01.2016. Such structures which have not installed STPs in their premises, occupancy certificates for such buildings are 			

	not to be occupied without the prior permission of the Hon'ble Tribunal and in any event not until commissioning of the STP's in order to prevent generation of more sewage.	not been issued. <ul style="list-style-type: none"> No new facility or expansion of existing facility within the buffer zone as per zoning regulations 2015 of rajakaluves / SWDs are permitted. 			
BBMP	In para No.19 (11) of the NGT order, it is observed that "Structures between 30-75meters of Rajakaluves, which are under construction, be restrained from constructing further without the prior permission of the Hon'ble Tribunal and in any event not until the commissioning of the STPS."	No structures are permitted to be constructed within the buffer zones of rajakaluves as per zoning regulations 2015.			
BBMP	In para No.19 (16) of the NGT order, it is observed that post removal of waste from the Lake	A detailed project report is under preparation to dispose off the silt removed from storm water drain and lakes in a scientific manner in to the abandoned quarries as per Solid			

	and from the Rajakaluves, the State ought to prepare a detailed project report with respect to disposal of the same.	Waste Management Rule 2016, so that the quarry land is reclaimed and also such reclaimed land can be later used for afforestation and / or play grounds or parks. Identification of specific quarry out of available quarries at Marenahalli, Bagalur, Hullalli will be decided in respect of disposal of silt from Bellandur and Varthur lake, keeping in mind the size of landfill requirement by minimizing transportation is being done by Bangalore Development Authority, are part of the DPR.			
BBMP	In para No.26 (x) of the NGT order, it is directed that the BBMP will be required to deposit a sum of Rs. 25 crores in this regard to CPCB separately in the same manner as (ix).	BBMP has deposited a sum of rupees 25 crores to CPCB vide letter dated 5/12/2019, without prejudice to the application filed by BBMP before Hon'ble NGT, which is pending consideration, the Application is numbered as MA no 235/2019.			
BBMP	In para No.26 (xii) of the NGT order, it is directed that the amount can be recovered by the State/BBMP from	BBMP has taken steps towards recovering amount from polluters by levying challans. Additionally, since the legacy waste is also a part of the pollution of the lake, independent responsibility cannot be cast on any			

	polluters and the erring officers.	single officer and also for the reasons stated in a MA No. 235/2019 which is pending consideration before this Hon'ble NGT. A total of 9 cases of illegal dumping by tractors, individuals, dumpers and other groups have been captured at Varthur, total penalty levied so far is 7,03,200/- .			
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 ಮಾರ್ಕೆಟ್‌ಹಳ್ಳಿ, ಉಪ ವಿಭಾಗ
 ಸಿ.ಹೆಚ್.ವೆಂಕಟೇಶ್ವರ ವಲಯ, ಬೆಂಗಳೂರು-37








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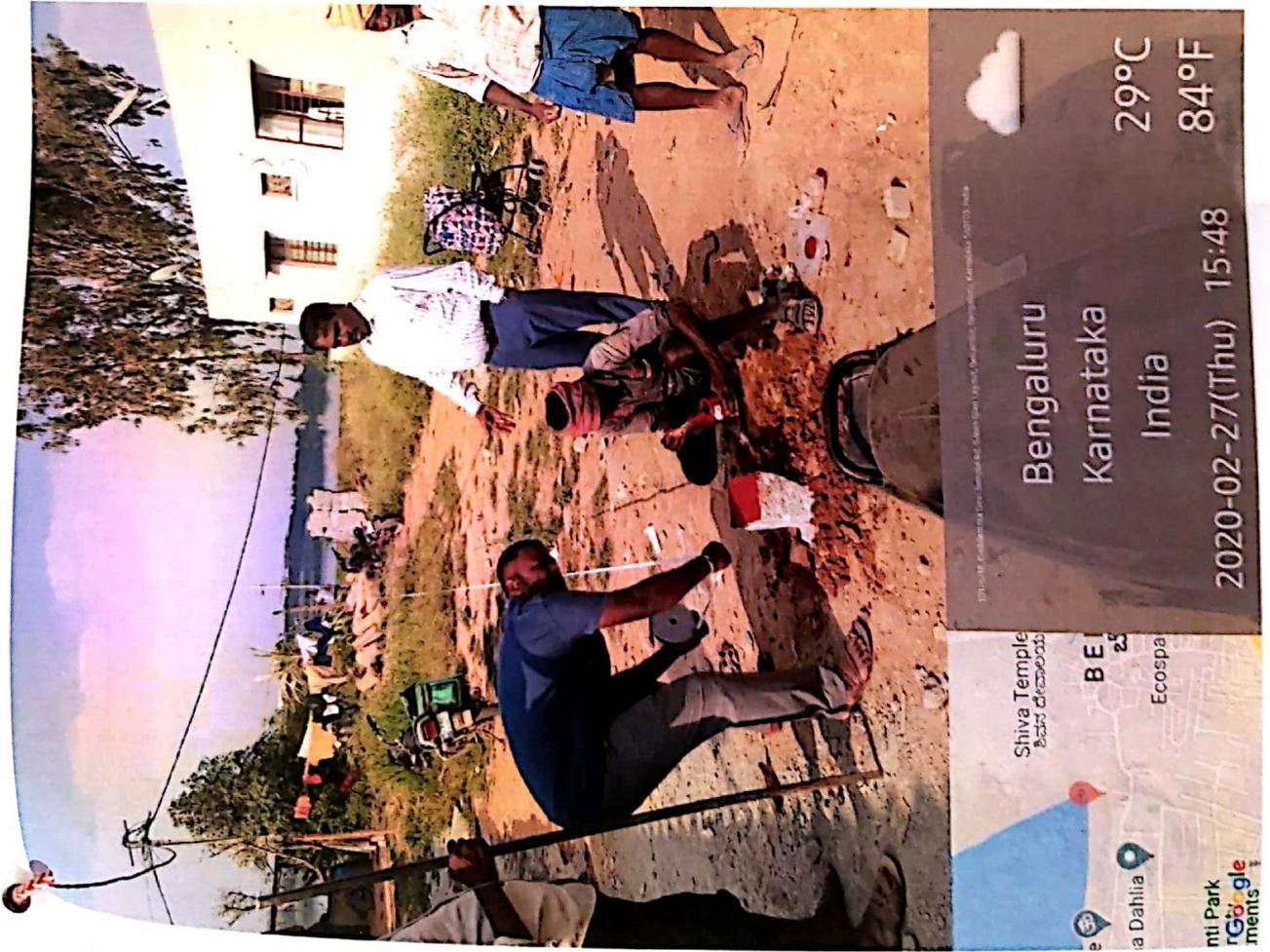
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 ಸುಹರೇವಪುರ ವಲಯ, ಬೆಂಗಳೂರು-37

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Photographs showing Constructed Buildings within the Buffer Zone of Varthur Lake at Ward No.149 Vathur



ANNEXURE-2

Photographs showing Constructed Buildings within the Buffer Zone of Varthur Lake at Ward No.149 Vathur



ANNEXURE-2

Photographs showing Constructed Buildings within the Buffer Zone of Varthur Lake at Ward No.149 Vathur



Photographs showing Constructed Buildings within the Buffer Zone of Varthur Lake at Ward No.149 Vathur



Photographs showing Constructed Buildings within the Buffer Zone of Varthur Lake at Ward No.149 Vathur



ANNEXURE-3

**Details of structures and owners located within 30m buffer of Bellandur lake and action initiated under section 308 of KMC act as per the direction of ,
NGT Order No-41/2019.6-12-2018 and 18-12-2019**

Sl no	Name of owners	Address of structures	nature of structure	whether notice served or not
1	Sri.Prasanna Shetty S/o Late. Nadayya shetty	Khat no.1235/101/3, Doddamma temple road, Bellandur road, Ward no.150, Bangalore	Residential structures	served
2	Sri.Babu reddy	Survy no.101, Doddamma temple road, Bellandur road, Ward no.150, Bangalore	Residential structures	served
3	Sri.Venu gopal	Survy no.101/4, Doddamma temple road, Bellandur road, Ward no.150, Bangalore	Residential structures	served
4	Sri.Ankappa reddy	Survy no.101/12, Doddamma temple road, Bellandur road, Ward no.150, Bangalore	Residential structures	served
5	Sri.Nanjunda reddy	Survy no.101/4, Doddamma temple road, Bellandur road, Ward no.150, Bangalore	Residential structures	served
6	Sri.Venkatesh reddy	Survy no.101, Doddamma temple road, Bellandur road, Ward no.150, Bangalore	Residential structures	served
7	Sri.Jayaram reddy	Survy no.102/1, Kataha no.2025/102/1, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
8	Smt. Praveena	Survy no.102 Bellandur Village , Ward no.150, Bangalore	Residential structures	served
9	Sri.Prem kumar	Survy no.102, Doddamma temple road, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
10	Sri.B.W.Ramayya Reddy	No.518/504/102/1, Doddamma temple road, Bellandur Village, Ward no.150, Bangalore	Residential structures	served

11	Sri.Vasanth Reddy	Survy No.101, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
12	Sri.Venkataswamy Reddy	Survy No.101, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
13	Smt.Jayalakshmi	Survy No.101, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
14	Sri.Chandra shekar Reddy	Survy No.101, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
15	Sri.Somashekar Reddy	Survy No.101, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
16	Sri.Narayanappa S/O Kakappa	No.0720, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
17	Sri.Muniyappa S/O Chikka muniyappa	No.728, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
18	Sri.Muniyappa S/O Puttappa	No.721, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
19	Smt.Venkata Giriyamma	No.207, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
20	Sri.sadashiva reddy B.P	No.30/9, 11th cross, Bellandur Village, Ward no.150, Bangalore	Residential structures	served
21	Sri.M.Rajendra	Survy No.30/7, Bellandur Village, Ward no.150, Bangalore	Residential structures	served

Asst. Executive Engineer
Marathahally Sub-Division
BBMP, Bangalore

Executive Engineer
Mahadevpura Division
Bruhat Bengaluru Mahanagara Palike

ANNEXURE-4

**Details of structures and owners located within 30m buffer of Varthur lake and action initiated under section 308 of KMC act as per the direction of ,
NGT Order No-41/2019.6-12-2018 and 18-12-2019**

Sl no	Name	Address	Details	nature of structure	whether notice served or not
1	Sri. Subramani & Ravi Yalappa,	Varthur Village, Vathur Hobli, Bangalore east Taluk, Bangalore	30/1 Varthur	Residential structures	served
2	Sri. Jayaram,	Varthur Village, Vathur Hobli, Bangalore east Taluk, Bangalore	28/16 Varthur	Residential structures	served
3	Sri Mahesh & Umesh,	Varthur Village, Vathur Hobli, Bangalore east Taluk, Bangalore	23 Varthur	Residential structures	served
4	M/s Ankit Interior Solutions,	Varthur Village, Vathur Hobli, Bangalore east Taluk, Bangalore	13 Varthur	Residential structures	served

Asst. Executive Engineer
Whitefield Sub-Division
BBMP, Bangalore

Executive Engineer
Mahadevpura Division
Bruhat Bengaluru Mahanagara Palike



ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕೆರೆಗಳು ರವರ ಕಛೇರಿ, 3ನೇ ಮಹಡಿ, ಅನೆಕ್ಸ್-3 ನೇ ಕಟ್ಟಡ, ಮುಖ್ಯ ಕಛೇರಿ ಆವರಣ, ಬೆಂಗಳೂರು
ಸಂಖ್ಯೆ: ಮುಅ/ಕೆರೆಗಳು/ಒಆರ್/5749-20 ದಿನಾಂಕ:28-02-2020

ರವರಿಗೆ,

1. ಜಂಟಿ ಆಯುಕ್ತರು
ಬೊಮ್ಮನಹಳ್ಳಿ ವಲಯ
ಬಿ.ಬಿ.ಎಂ.ಪಿ, ಬೆಂಗಳೂರು
2. ಜಂಟಿ ಆಯುಕ್ತರು,
ದಕ್ಷಿಣ ವಲಯ, ಜಯನಗರ 4ನೇ ಬ್ಲಾಕ್
ಬಿ.ಬಿ.ಎಂ.ಪಿ, ಬೆಂಗಳೂರು

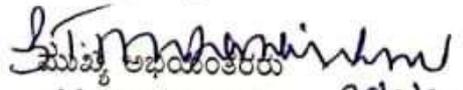
ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಅಗರ ಕೆರೆಯ 30ಮೀ.ಬಫರ್ ವಲಯದಲ್ಲಿನ ಕಟ್ಟಡಗಳನ್ನು ಗುರುತಿಸಿ
ಕಾನೂನು ರೀತ್ಯಾ ನೋಟೀಸ್‌ನ್ನು ನೀಡುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- ಮೂಲ ಅರ್ಜಿ ಸಂ.125/2017 ಮತ್ತು ಮೂ.ಅ. ಸಂ. 217/2017 ರಲ್ಲಿ ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ
ಮಂಡಳಿ ಆದೇಶ ದಿನಾಂಕ-06/12/2018.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಅಗರ ಕೆರೆಯು ಈ
ಹಿಂದೆ ಕರ್ನಾಟಕ ಅರಣ್ಯ ಇಲಾಖೆಯ ಸುಪರ್ದಿಯಲ್ಲಿದ್ದು ಸರ್ಕಾರದ ಆದೇಶದಂತೆ ಸದರಿ ಕೆರೆಯನ್ನು ಪಾಲಿಕೆಗೆ
ದಿನಾಂಕ:19-02-2020 ರಂದು ಹಸ್ತಾಂತರಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಕೆರೆಯ 30ಮೀ.ಬಫರ್‌ನಲ್ಲಿ ಬರುವ ಕಟ್ಟಡಗಳನ್ನು
ಗುರುತಿಸಿ ಸಂಬಂಧಿಸಿದವರಿಗೆ ನೋಟೀಸ್‌ನ್ನು ನೀಡಿ ತೆರವುಗೊಳಿಸಲು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯು
ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೂಗಲ್ ಇಮೇಜ್‌ನಲ್ಲಿ ಕೆ.ಎಸ್.ಆರ್.ಎಸ್.ಎಸ್ ಸಂಸ್ಥೆರವರ ಸಹಯೋಗದೊಂದಿಗೆ ಕೆರೆಯ
30ಮೀ.ಬಫರ್‌ನಲ್ಲಿ ಬರುವ ಕಟ್ಟಡಗಳನ್ನು ಗುರುತಿಸಿ ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಿ ನಕ್ಷೆಯೊಂದಿಗೆ ಕಟ್ಟಡಗಳ ವಿವರಗಳ ಪಟ್ಟಿಮಾಡಿ
ಭೂದಾಖಲೆಗಳ ಜಂಟಿ ನಿರ್ದೇಶಕರು ಬೆಂಗಳೂರುರವರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದುದರಿಂದ ಈ ಕೆರೆಯ 30 ಮೀ. ಬಫರ್‌ನಲ್ಲಿ
ಬರುವ ಕಟ್ಟಡಗಳನ್ನು ಸ್ಥಳದಲ್ಲಿ ಗುರುತಿಸಿ ಕಟ್ಟಡದ ಮಾಲೀಕರಿಗೆ ಕೆ.ಎಂ.ಪಿ.ಕಾಯ್ದೆಯಂತೆ ನೋಟೀಸ್‌ನ್ನು ನೀಡಲು
ಕ್ರಮವಹಿಸುವಂತೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಷಯದಲ್ಲಿ ಕ್ರಮವಹಿಸಿದ ಮಾಹಿತಿಯನ್ನು ಮಾನ್ಯ ಹಸಿರು
ನ್ಯಾಯಾ ಮಂಡಳಿ ಆದೇಶವನ್ನು ಕಾರ್ಯರೂಪಗೊಳಿಸಲು ರಚಿಸಿರುವ ಮೇಲುಸ್ತುವಾರಿ ಸಮಿತಿಯ ಮುಖ್ಯಸ್ಥರಾಗಿರುವ
ಮಾನ್ಯ ಶ್ರೀ. ಎನ್. ಸಂತೋಷ್ ಹೆಗ್ಡೆ, ಶ್ರೀ.ವಿ.ವಿ.ಸಿಂಗ್ ಮತ್ತು ಡಾ||ರಾಮಚಂದ್ರ ರವರಿಗೆ ದಿನಾಂಕ:29-02-2020ರೊಳಗೆ
ಸಲ್ಲಿಸಬೇಕಾಗಿರುವುದರಿಂದ ಸದರಿ ವಿಷಯದಲ್ಲಿ ತಕ್ಷಣ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕಂದಾಯ ಇಲಾಖೆಯಿಂದ ಕಟ್ಟಡಗಳನ್ನು
ಗುರುತಿಸಲು ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ಉಪವಿಭಾಗದ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರುಗಳಿಂದ ನೋಟೀಸ್ ನೀಡಿ
ಪ್ರತಿಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಲು ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಮುಖ್ಯ ಅಭಿಯಂತರರು
ಕೆರೆಗಳು ಬಿ.ಬಿ.ಎಂ.ಪಿ. 28/2/2020

ಪ್ರತಿಯನ್ನು:

1. ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಬೊಮ್ಮನಹಳ್ಳಿ ವಲಯ ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ಮುಖ್ಯ ಅಭಿಯಂತರರು, ದಕ್ಷಿಣ ವಲಯ, ಜಯನಗರ, ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
3. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಬೊಮ್ಮನಹಳ್ಳಿ ವಿಭಾಗ ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
4. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಬಿ.ಟಿ.ಎಂ ಲೇಔಟ್ ವಿಭಾಗ ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
5. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಹೆಚ್.ಎಸ್.ಆರ್.ಉಪ ವಿಭಾಗ, ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
6. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕೋರಮಂಗಲ ಉಪ ವಿಭಾಗ, ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.



ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕೆರೆಗಳು ರವರ ಕಛೇರಿ, 3ನೇ ಮಹಡಿ, ಅನೇಕ್-3ನೇ ಕಟ್ಟಡ, ಮುಖ್ಯ ಕಛೇರಿ ಆವರಣ, ಬೆಂಗಳೂರು
ಸಂಖ್ಯೆ: ಮುಅ/ಕೆರೆಗಳು/ಪಿಆರ್/5719-20 ದಿನಾಂಕ:28-02-2020

ರವರಿಗೆ,

ಜಂಟಿ ಆಯುಕ್ತರು
ಪೂರ್ವ ವಲಯ
ಬಿ.ಬಿ.ಎಂ.ಪಿ, ಬೆಂಗಳೂರು

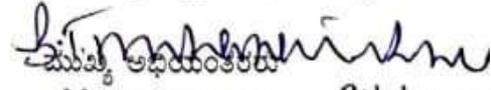
ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಅಗರ ಕೆರೆಯ 30ಮೀ.ಬಫರ್ ವಲಯದಲ್ಲಿನ ಕಟ್ಟಡಗಳನ್ನು ಗುರುತಿಸಿ
ಕಾನೂನು ರೀತ್ಯಾ ನೋಟೀಸ್‌ನ್ನು ನೀಡುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- ಮೂಲ ಆರ್ಜಿ ಸಂ.125/2017 ಮತ್ತು ಮೂ.ಅ. ಸಂ. 217/2017 ರಲ್ಲಿ ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ
ಮಂಡಳಿ ಆದೇಶ ದಿನಾಂಕ-06/12/2018.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಅಗರ ಕೆರೆಯು ಈ
ಹಿಂದೆ ಕರ್ನಾಟಕ ಅರಣ್ಯ ಇಲಾಖೆಯ ಸುಪರ್ದಿಯಲ್ಲಿದ್ದು ಸರ್ಕಾರದ ಆದೇಶದಂತೆ ಸದರಿ ಕೆರೆಯನ್ನು ಪಾಲಿಕೆಗೆ
ದಿನಾಂಕ:19-02-2020 ರಂದು ಹಸ್ತಾಂತರಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಕೆರೆಯ 30ಮೀ.ಬಫರ್‌ನಲ್ಲಿ ಬರುವ ಕಟ್ಟಡಗಳನ್ನು
ಗುರುತಿಸಿ ಸಂಬಂಧಿಸಿದವರಿಗೆ ನೋಟೀಸ್‌ನ್ನು ನೀಡಿ ತೆರವುಗೊಳಿಸಲು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯು
ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೂಗಲ್ ಇಮೇಜ್‌ನಲ್ಲಿ ಕೆ.ಎಸ್.ಆರ್.ಎಸ್.ಎಸ್ ಸಂಸ್ಥೆರವರ ಸಹಯೋಗದೊಂದಿಗೆ ಕೆರೆಯ
30ಮೀ.ಬಫರ್‌ನಲ್ಲಿ ಬರುವ ಕಟ್ಟಡಗಳನ್ನು ಗುರುತಿಸಿ ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಿ ನಕ್ಷೆಯೊಂದಿಗೆ ಕಟ್ಟಡಗಳ ವಿವರಗಳ ಪಟ್ಟಿಮಾಡಿ
ಭೂದಾಖಲೆಗಳ ಜಂಟಿ ನಿರ್ದೇಶಕರು ಬೆಂಗಳೂರುರವರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದುದರಿಂದ ಈ ಕೆರೆಯ 30 ಮೀ. ಬಫರ್‌ನಲ್ಲಿ
ಬರುವ ಕಟ್ಟಡಗಳನ್ನು ಸ್ಥಳದಲ್ಲಿ ಗುರುತಿಸಿ ಕಟ್ಟಡದ ಮಾಲೀಕರಿಗೆ ಕೆ.ಎಂ.ಪಿ.ಕಾಯ್ದೆಯಂತೆ ನೋಟೀಸ್‌ನ್ನು ನೀಡಲು
ಕ್ರಮವಹಿಸುವಂತೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಷಯದಲ್ಲಿ ಕ್ರಮವಹಿಸಿದ ಮಾಹಿತಿಯನ್ನು ಮಾನ್ಯ ಹಸಿರು
ನ್ಯಾಯಮಂಡಳಿ ಆದೇಶವನ್ನು ಕಾರ್ಯರೂಪಗೊಳಿಸಲು ರಚಿಸಿರುವ ಮೇಲುಸ್ತುವಾರಿ ಸಮಿತಿಯ ಮುಖ್ಯಸ್ಥರಾಗಿರುವ
ಮಾನ್ಯ ಶ್ರೀ. ಎನ್. ಸಂತೋಷ್ ಹೆಗ್ಡೆ, ಶ್ರೀ.ವಿ.ವಿ.ಸಿಂಗ್ ಮತ್ತು ಡಾ||ರಾಮಚಂದ್ರ ರವರಿಗೆ ದಿನಾಂಕ:29-02-2020ರೊಳಗೆ
ಸಲ್ಲಿಸಬೇಕಾಗಿರುವುದರಿಂದ ಸದರಿ ವಿಷಯದಲ್ಲಿ ತಕ್ಷಣ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕಂದಾಯ ಇಲಾಖೆಯಿಂದ ಕಟ್ಟಡಗಳನ್ನು
ಗುರುತಿಸಲು ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ಉಪವಿಭಾಗದ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರುಗಳಿಂದ ನೋಟೀಸ್ ನೀಡಿ
ಪ್ರತಿಗಳನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಲು ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಮುಖ್ಯ ಅಭಿಯಂತರರು
ಕೆರೆಗಳು ಬಿ.ಬಿ.ಎಂ.ಪಿ. 28/2/2020

ಪ್ರತಿಯನ್ನು:

1. ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಪೂರ್ವ ವಲಯ ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಶಾಂತಿನಗರ ವಿಭಾಗ ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
3. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಶಾಂತಿನಗರ ವಿಭಾಗ, ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.



Bruhat Bangalore Mahanagara Palike
Bellandur & Varthur Lake Works

Varthur Lake Street Lights Installations Work



Varthur Lake Street Lights Installations Work



2020.02.22 14:56

Varthur Lake Street Lights Installations Work



Varthur Lake Street Lights Installations Work



Varthur Lake Street Lights Installations Work



Varthur Lake CCTV Camera Installations Work



Varthur Lake Street Lights Installations Work



Varthur Lake CCTV Camera Installations Work



2020.02.16 14:35



2020.02.16 14:50

Varthur Lake Street Lights Installations Work



Varthur Lake Street Lights Installations Work



Varthur Lake Street Lights Installations Work



2020-2-26 14:13

Varthur Lake CCTV Camera Installations Work



National Green Tribunal Team Visited at Varthur Lake



2020-2-26 14:19

Varthur Lake CCTV Camera Installations Work



Bellandur Lake Marshel Wacth Tower



Bellandur Lake CCTV Camera Monitor Room



Bellandur Lake CCTV Camera



Bellandur lake Street Lights & CCTV Camera



NGT Team Visited at Varthur Lake



NGT Team Visited at Varthur Lake



NGT Team Visited Bellandur Lake



NGT Team Visited Bellandur Lake



Varthur Lake



Varthur Lake Wacth Towner



2020-2-26 14:19

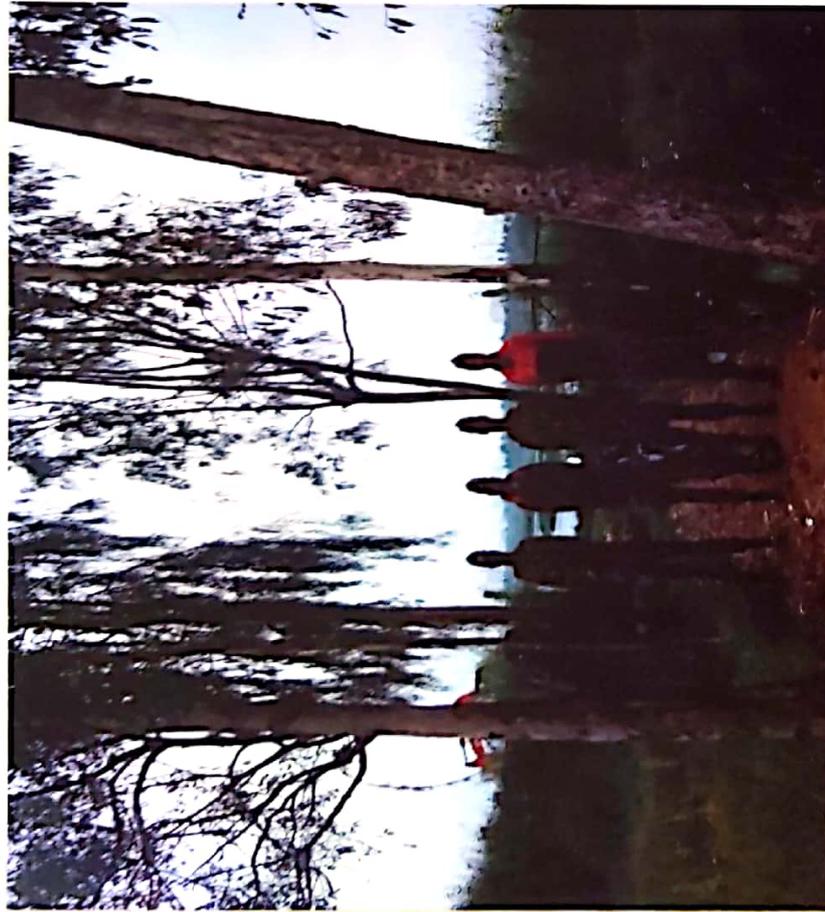
Varthur Lake Watch Tower & Offices Premises



MARSHAL DEPLOYED AT VARTHUR LAKE



MARSHAL DEPLOYED AT VARTHUR LAKE



#17/3, Balagere, Varthur Rd, opp. Sriv. Laurel Apts, Varthur, Karnataka 560087, India

Varthur
Karnataka
India

25°C
77°F

2019-11-22(Fri) 05:42(PM)



SIDDAPURA
Karnataka

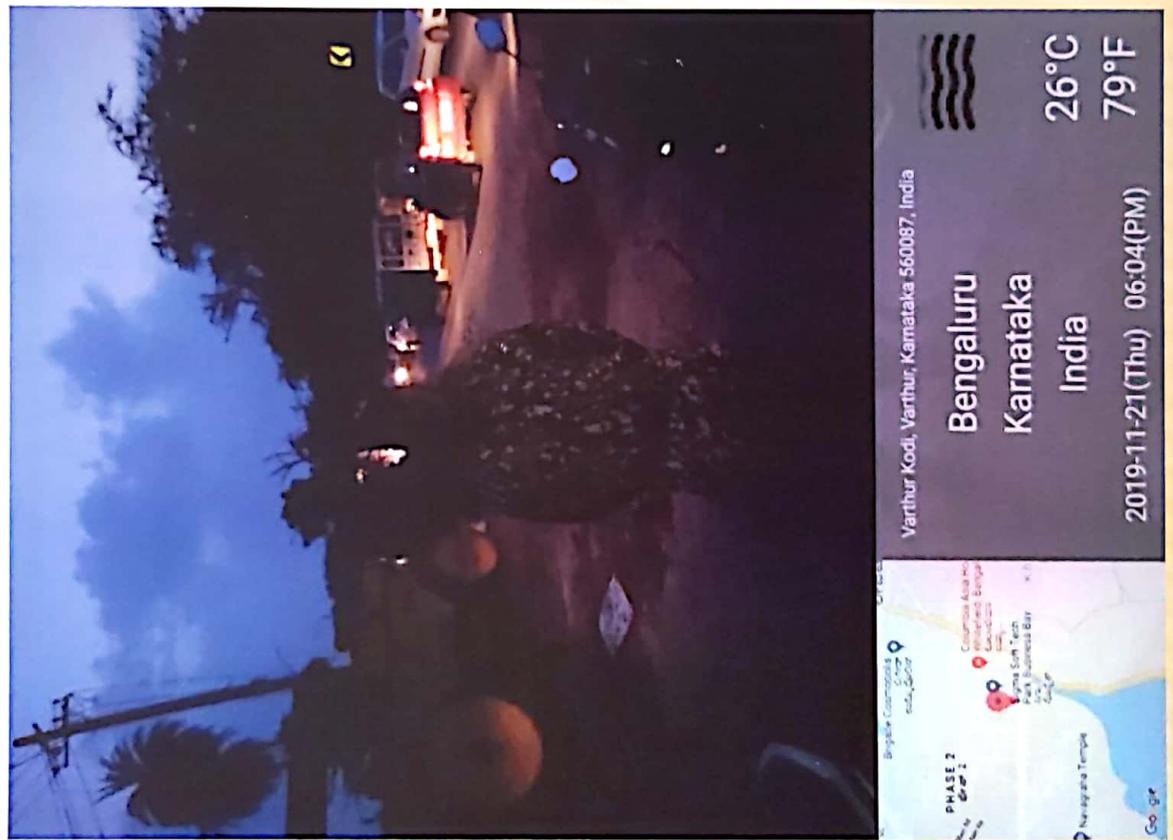
430, Janani Vasa, Hal Layout, Siddapur, Ramagopalnagar, Whitefield, Bengaluru, Karnataka 560064, India

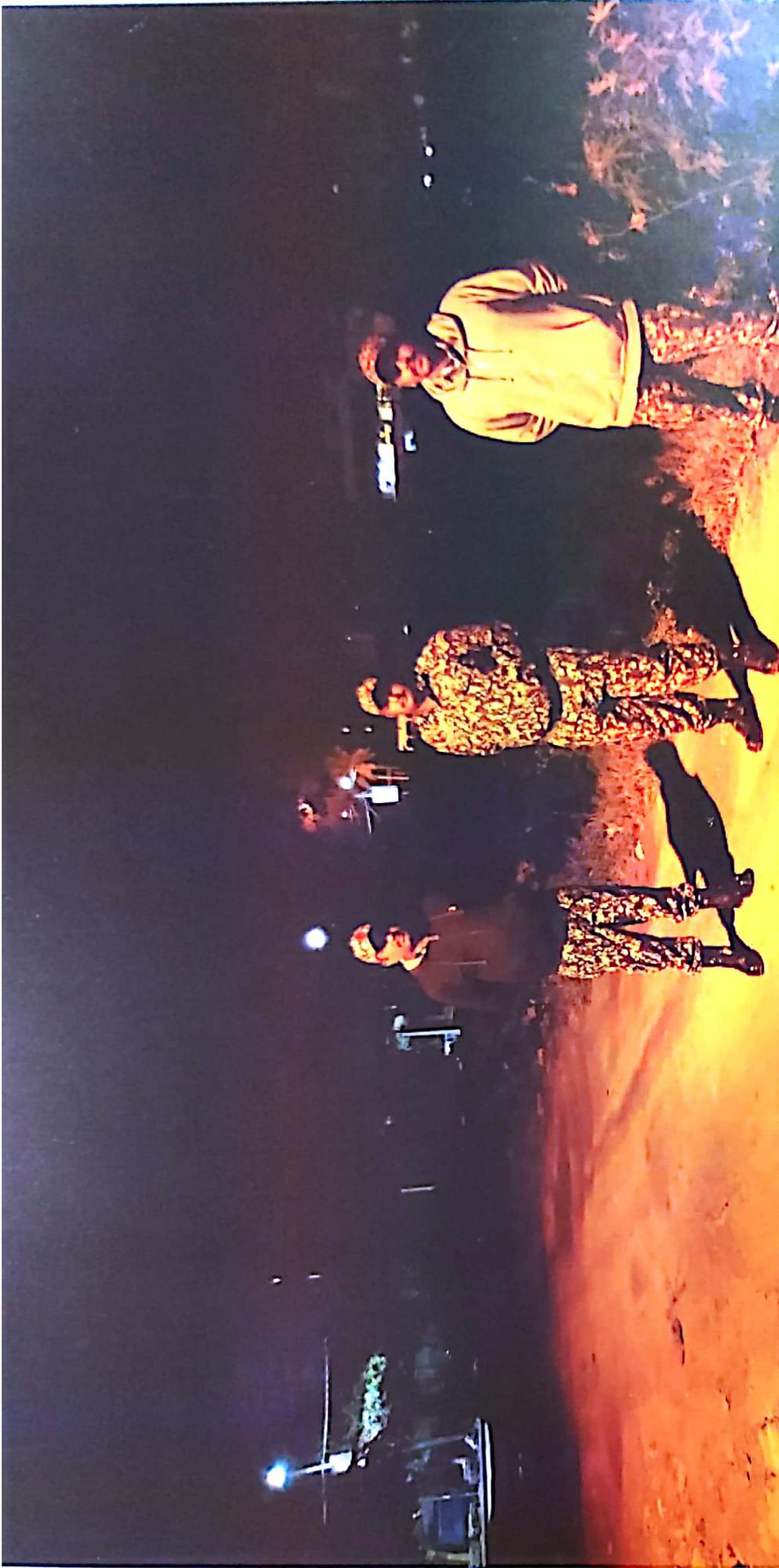
Bengaluru
Karnataka
India

27°C
81°F

2019-11-21(Thu) 02:30(pm)

MARSHAL DEPLOYED AT VARTHUR LAKE





22, Varthur Rd, Ramagondanahalli, Whitefield, Bengaluru, Karnataka 560016, India

Bengaluru
Karnataka
India

2019-11-20(Wed) 11:54(pm)

21°C
70°F

PHASE 2
ಕೆಆರ್ ೨೫ ೨

Bengaluru Cosmopolitan
ಕೆಆರ್ ೨೫ ೨

Columbia Asia Hospital
Whitefield, Bangalore
ಕೆಆರ್ ೨೫ ೨

Sigma Soft Tech
Park Business Bay
ಕೆಆರ್ ೨೫ ೨

Navagraha Temple

Google



Bruhat Bengaluru Mahanagara Palike

O/o. Executive Engineer-2, SWM-1, 2nd Floor, Dasappa Hospital Building, N.R. Road, Bengaluru - 560 002.

Off No: 080-22975546, e-mail: eeswmbbmp@gmail.com

No: EE-2/ SWM-1/ PR/ 648 / 2019-20

Date: 20.02.2020

Site Handing over letter

To:

M/s Rubble Revival Private Ltd.,
(M/s Rock Crystal)
No: E-127, Manyatha Residency,
Nagawara Ring Road,
Bengaluru – 560 045.

Sub: Design, Finance, Build, Operate & Transfer 750 MTPD Construction and Demolition waste processing facility operation & maintenance for 20 years at Sy. No 50, Kannur Village, Biderahalli Hobli, Bengaluru East Taluk, Bengaluru (Abandoned Quarry area).

- Ref:** 1. Handing over letter No: BMTC/ Central Office/ No/ Commercial/ Estate/ 508/ 4787/ 2013-14, Dated: 09.01.2014.
2. Government order No: UDD 517 MNY 2018, Bengaluru, Dated: 08.03.2019.
3. LOA letter No: EE-2/ SWM-1/ PR/ 288/ 2019-20, Dated: 24.04.2019.
4. Special Commissioner, SWM office letter No: JC/ SWM/ PR/ 50/ 2019-20, Dated: 25.04.2019.
5. Concession Agreement No: EE-2/ SWM-1/ AGR/ 01/ 2019-20, Dated: 11.11.2019.
6. The Tahsildar Bengaluru East letter no: LND (B) C.R 456/2012-13, Dated: 27.12.2019.

By virtue of having executed the Concession agreement with you vide ref (5) above and to discharge obligations under the Concession agreement, 10 Acres of land (Abandoned Quarry area) at Sy. No 50, Kannur Village is handed over to you along with the survey report and sketch for facilitating the establishment of C & D waste processing plant on "as is where is" basis. The same was jointly inspected on 20.02.2020.

Day
20/02/2020

[Signature]
Assistant Executive Engineer
Solid Waste Management-1

Copy Submitted to:

1. The Learned Commissioner for kind information.
2. The Special Commissioner, SWM for kind information.
3. The Deputy Commissioner of Police, L & O, Bengaluru North East for Kind information.
4. The Joint Commissioner, SWM for kind information.
5. The Chief Engineer, SWM-1 for kind information.
6. The Superintendent Engineer, SWM-1 for kind information.
7. The Executive Engineer, SWM-1 for kind information.
8. The Station House Officer, Bagalur Police station, Bengaluru for Kind information.
9. Office copy.

Government of Karnataka

No. NaAaE 536 BemBhuSwa 2017

Karnataka Government Secretariat,
Vikasa Soudha, 4th Floor,
Bengaluru, Dated: 16.03.2019.

From:

Addl. Chief Secretary to Government,
Urban Development Department,
Vikasa Soudha,
Bengaluru.

To,

- 1) The Commissioner, Bengaluru Development Authority.
- 2) The Commissioner, Bruhat Bengaluru Mahanagara Palike, Bengaluru.

Sirs,

Sub: Regarding the Civil Appeal No. 5016/2016 and
other connected cases filed before the Hon'ble
Supreme Court.

With reference to the above subject, the copy of the order dated 05.03.2019 passed by the Hon'ble Supreme Court in Civil Appeal No. 5016/2016 and other connected cases. In the said Judgment the Civil Appeal No. 5016/2016 and 8002-03/2016 have been dismissed and the direction issued by the Hon'ble National Green Tribunal Board in Original Suit No. 222/2014 dated 04.05.2016 has cancelled except the Respondent-9 & 10. Therefore, I have been directed to send the Judgment of the Hon'ble Supreme Court along with this letter for further action.

Yours faithfully,

Sd/-

(K.S. JAGADEESHAREDDY)

Under Secretary to Government.

Urban Development Dept.

EMBLEM
BRUHAT BENGALURU MAHANAGARA PALIKE
Office of the Commissioner, Narasimharaja Square, Bengaluru-560 002

No.HeNiNaYo/PR/1084/2018-19

Dated: 19/03/2019

OFFICE ORDER

Sub: Regarding reservation of buffer zone to the Tanks
And Rajakaluves while issuing License, Preliminary
Certificate and Possession Certificate for construction
of building in the ambit of Palike.

- Ref: 1) Order dated 05-03-2019 passed by the Hon'ble
Supreme Court in Civil Appeal No. 5016/2017,
4923-4924/2017 and other connected Civil Appeals.
2) Order dated 04-05-2017 passed to the Original Suit
No. 222/2014 of the Hon'ble National Green Tribunal
Bench.

The General Condition and direction No. (1) in the order dated 04-05-2016 of Original Suit No. 222/2014 by the Hon'ble National Green Tribunal and the Civil Appeal No. 4923-4924/2017 and other connected Civil Appeals have been questioned before the Hon'ble Supreme Court in the Civil Appeal No. 5016/2016. The relevant portion of the order dated 05-03-2019 passed by the Hon'ble Supreme Court in the said Civil Appeals, is as hereunder.

"62. In the light of the above discussion, we pass the following order.

- (i) Civil Appeal No. 5016 of 2016 and Civil Appeal Nos. 8002-8003 of 2016 filed by the appellants/respondent nos. 9 and 10 are hereby dismissed. The impugned judgment and order in so far as appellants/respondent Nos.9 and 10 are concerned is sustained.
- (ii) All the other appeals are hereby allowed and the diction/condition No. (1) in the order dated 4.5.2016 is hereby set aside except the direction issued against respondent Nos. 9 and 10".

The General Conditions or directions at Sl.No. 1, the buffer zone prescribed in the Rules for Tank and Rajakaluvus of the NGT Order to

2207

the Original Suit No. 222/2014 (Forward Foundation & Ors. V/s. State of Karnataka & Ors) dated 04-05-2016, have been re-fixed and ordered.

As per the order dated 05-03-2019 issued by the Hon'ble Supreme Court in Civil Appeal No. 5016/2016 and other Civil Appeals, the buffer zone prescribed to the tanks and Rajakaluves by the National Green Tribunal has been set aside. Therefore, the approval for the plan to be granted as per the buffer zone prescribed to the Tanks and Rajakaluveys as per the Master Plan 2015;

Therefore, in future while issuing the License for construction of building in the ambit of Palike and the approval for the revised plan for the buildings already granted, Preliminary and Possession Certificates, it is instructed to verify and issue necessary License/ Preliminary Certificate / Possession Certificate as per the buffer zone prescribed for the tanks and Rajakaluves (Primary, Secondary and Territory category) in the existing Rules.

Enclosure:

Government letter No. NaAaE 536 BemBhuSwa
2017, dated 16-03-2019.

Sd/-

Commissioner,
Bruhat Bengaluru Mahanagara Palike.

Copy for information and suitable action:

- 1) The Special Commissioner (Projects).
- 2) The Addl. Commissioner (Administration).
- 3) The Special Commissioner (Finance).
- 4) Head Office Legal Cell.
- 5) The Addl./ Joint Commissioner (East Zone)/ West Zone/ South Zone/ Mahadevapura Zone/ Yalahanka Zone/ Dasarahalli Zone/ Bommanahalli Zone/ Rajarajeshwari Zone.
- 6) The Engineer-in-Chief.
- 7) Addl. Director (Town Planning).
- 8) The Chief Engineer (Lake) SWD/ Road Infrastructure.
- 9) The Chief Engineer (East Zone)/ West Zone/ South Zone/ Mahadevapura Zone/ Yalahanka Zone/ Dasarahalli Zone/ Bommanahalli Zone/ Rajarajeshwari Zone.
- 10) The Joint Director (Town Planning) / North /South/ Squad.
- 11) The Joint Commissioner (Revenue).
- 12) The Asst. Director (Town Planning) (East Zone)/ West Zone/ South Zone/ Mahadevapura Zone/ Yalahanka Zone/ Dasarahalli Zone/ Bommanahalli Zone/ Rajarajeshwari Zone.
- 13) All Zonal Sub-divisional AEEs
- 14) IT Advisor to publish in the website.
- 15) Office Copy.

2208



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಬಿಬಿಇವ ರಾಜ್ಯ ಪತ್ರ

ಭಾಗ - III	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಜನವರಿ ೨೦, ೨೦೧೬ (ಪುಷ್ಯ ೩೦, ಶಕ ವರ್ಷ ೧೯೩೭)	ನಂ. ೧೧೩
Part - III	Bengaluru, Wednesday, January 20, 2016 (Pushya 30, Shaka Varsha 1937)	No. 113

FOREST, ECOLOGY & ENVIRONMENT SECRETARIAT NOTIFICATION

No. FEE 316 EPC 2015, Bengaluru, dated: 19.01.2016

Whereas, Tanks/Lakes both in Urban and rural areas were serving as source of drinking water to people, animals and birds and helped in increasing the fertility of the lands through controlling soil erosion which in turn enhanced the agricultural production. Tanks served as habitat for aquatic fauna, boosting fish production and most importantly increasing the ground water table. Lakes are considered as lung spaces of cities and help moderate vagaries of climate and maintenance of ambient temperatures. Construction activities, destruction of tanks and wetland systems have added to the deterioration of urban environment.

Whereas, siltation, pollution, encroachment of Raja Kaluves, construction of apartments and entry of untreated sewage into the tanks, have resulted in deterioration to the level of hyper eutrophication state in many Tanks / Lakes in the urban areas. The services that the tanks were rendering earlier are vanished in Bengaluru and other urban areas. Such tanks, lakes are contrarily posing threat in many ways and causing environment and health hazards.

Whereas, the foams and ignition phenomena observed in the Bellandur Amani Lake and Varthur Lake in Bengaluru in the recent past are the manifestations of severity of the problem.

Whereas, the inspection and monitoring by the Central Pollution Control Board and the Karnataka State Pollution Control Board reveals that the following are the chief causes for deterioration of water quality in the said lakes.

1. Increasing discharge of untreated wastewater containing abnormal quantity of organic matter, phosphorus, oil & grease, chemicals from detergents & cleaners etc. over a long period and its settlement as sediment.
2. Oil and grease from industrial activity, sewage and garbage have accumulated in sewer lines and in some parts of Lake. Due to heavy rains, the oil & grease accumulated in the sewer lines and storm water drains, etc. have been flushed to the surface of the lake.

Whereas, the State Government in exercise of powers conferred under 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974 have issued direction to the Karnataka State Pollution Control Board vide the Notification No. FEE 22 EPC 2009 (P-1), dated: 04.08.2010 to exempt the residential and commercial construction of less than 20,000 Square meter-built up area from the consent mechanism within the sewered areas wherein permission from Bangalore Water Supply and Sewerage Board (BWS&SB)/ BBMP/ Municipalities / Corporations is obtained to discharge sewage in sewer lines and charges paid to these authorities.

Whereas, the Central Pollution Control Board Vide No.A-19014/41/2006-MON/1242, dated: 22.05.2015 have under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974 directed the Karnataka State Pollution Control Board to ensure that all apartments with more than 50 units shall treat sewage in their own STPs and reuse the treated sewage within its premises.

Whereas, the Karnataka State Pollution Control Board has a mandate to comply with the directions issued by the Central Pollution Control Board under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Karnataka State Pollution Control Board vide letter No.PCB/CNP/10/GEN/15/277, dated: 13.10.2015 have submitted the proposal to the Government for issue of direction under Section 5 of the Environment (Protection) Act, 1986 to the concerned

Planning Authority i.e Bangalore Development Authority (BDA) and Bruhath Bengaluru Mahanagara Palike (BBMP) to insist for installation of STPs in Residential Apartments with 50 units and above irrespective of existence of sewer line and for treatment of sewage to urban reuse standards and to reuse the same within their premises.

Whereas, it is opined that establishment of sewage treatment plants in Group Housing Projects, Commercial Establishments and such other Institutions help in prevention of pollution of water bodies apart from reducing the fresh water demand in such establishments as Bangalore is facing shortage of fresh water supply by BWS&SB.

Wherefore, in order to ensure treatment of sewage generated in the Group Housing Projects, Commercial Establishments and such other Institutions and to ensure reuse of treated water for non-potable purposes apart from ensuring prevention of pollution of lakes and other water bodies, the State Government hereby issue direction under section 5 of the Environment (Protection) Act, 1986 in exercise of the powers delegated to the State Government vide Notification No.S.O.152 (E), dated: 10.02.1988 to the Authorities listed in the Table-1 below as mentioned against each of such authorities.

Table - 1

Sl. No.	Designation of the Authority issued with the direction under section 5 of Environment (Protection) Act, 1986	Direction under section 5 of Environment (Protection) Act, 1986
1	2	3
1.	The Commissioner, Bruhath Bengaluru Mahanagara Palike (BBMP), N.R.Square, Bengaluru-560002.	Shall approve plan for construction of buildings and development of layout in respect of activities listed in Table-2 of this notification only after production of copy of Consent for Establishment (CFE) issued under the Water (Prevention and Control of Pollution) Act, 1974 by the Karnataka State Pollution Control Board for establishment of sewage treatment plant of appropriate capacity.
2.	The Commissioner, Bangalore Development Authority (BDA), T.Chowdiah Road, Kumara Park West, Bengaluru - 560020.	
3.	The Commissioner, the Bangalore Metropolitan Region Development Authority (BMRDA), No.1, Ali Askar Road, Bengaluru-560052.	
4.	The Commissioner of all the City Corporations in the State	
5.	The Chairman, Bangalore Water Supply and Sewerage Board (BWSSB), Cauvery Bhavan, Bengaluru - 560009	Shall provide water connection to the activities covered under this direction in Table-2 only after production of copy of Consent for Establishment (CFE) issued under the Water (Prevention and Control of Pollution) Act, 1974 by the Karnataka State Pollution Control Board for establishment of sewage treatment plant of appropriate capacity.
6.	Director of Municipal Administration, V.V.Main Tower, Dr. B.R.Ambedkar Veedhi, Bengaluru-560001.	Shall ensure that the urban local bodies in the State coming under the jurisdiction of DMA approve plan for construction of buildings and development of layout in respect of activities listed in Table-2 of this notification only after production of copy of Consent for Establishment (CFE) issued under the Water (Prevention and Control of Pollution) Act, 1974 by the Karnataka State Pollution Control Board for establishment of sewage treatment plant of appropriate capacity.
7.	The Managing Director, Karnataka Urban Water Supply and Sewerage Board, No.6, JalaBhavan 1 st Stage, 1 st Phase, BTM Layout, Bannerghatta Road, Bengaluru - 560029	Shall provide water connection to the activities covered under this direction in Table -2, only after production of copy of Consent for Establishment (CFE) issued under the Water (Prevention and Control of Pollution) Act, 1974 by the Karnataka State Pollution Control Board for establishment of sewage treatment plant of appropriate capacity.

Sl. No.	Designation of the Authority issued with the direction under section 5 of Environment (Protection) Act, 1986	Direction under section 5 of Environment (Protection) Act, 1986 22/0
1	2	3
8.	The Director, Town Planning, M.S Building, Bengaluru.	Shall approve plan for construction of buildings and development of layout in respect of activities listed in Table -2 of this notification only after production of copy of Consent for Establishment (CFE) issued under the Water (Prevention and Control of Pollution) Act, 1974 by the Karnataka State Pollution Control Board for establishment of sewage treatment plant of appropriate capacity.
9.	CEO & Executive Member, Karnataka Industrial Areas Development Board (KIADB), No. 49, East Wing, Khanija Bhavan, Race Course Road, Bangalore - 560001.	Shall approve plan for construction of buildings and development of layout in respect of activities listed in Table-2 of this notification either for their own use or for the occupiers only after production of copy of Consent for Establishment (CFE) issued under the Water (Prevention and Control of Pollution) Act, 1974 by the Karnataka State Pollution Control Board for establishment of sewage treatment plant of appropriate capacity.
10.	The Managing Director, BESCO, CESCO, GESCO, MESCOM and HESCO.	Shall provide permanent power connection to the activities covered under this direction at Table-2, only after production of copy of Consent for Establishment (CFE) issued under the Water (Prevention and Control of Pollution) Act, 1974 by the Karnataka State Pollution Control Board for establishment of sewage treatment plant of appropriate capacity. However, this direction shall not be made applicable for temporary connection provided for construction phase.
11.	The Member Secretary, Karnataka State Pollution Control Board, No. 49, Parisasra Bhavana, Church Street, Bengaluru.	Shall include the activities covered under this direction under the consent mechanism in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Rules made thereunder and shall ensure that such activities listed in Table-2 also are established along with sewage treatment plant of appropriate capacity and mechanism for reuse of treated water is put in place as directed by CPCB. Such activities shall be issued with CFE / CFO following the due procedure of law, after ensuring permissibility of such activity.

The direction issued under this Notification in column 3 of the above Table-1 shall be made applicable for the activities listed in the Table-2 below:

Table - 2

Sl. No.	Activities that need to install Sewerage Treatment Plants (STP) compulsorily and ensure reuse of treated water
i)	All the residential Group Housing Projects / Apartments with 20 Units and above or having a total built up area of 2,000 square meter including basement shall install STP.
ii)	Commercial constructions Projects (Commercials Complexes, office, IT related activities etc.) with total built up area of 2,000 Squire meter and above shall install STP.
iii)	Educational Institutions with or without Hostel facility having total built up area of 5,000 Squire meter and above shall install STP.
iv)	Townships and Area Development Projects with an area of 10 acres and above shall install STP.

This direction will come to effect from the date of its publication in the Government Gazette. The direction issued to the Karnataka State Pollution Control Board vide Government Notification No. FEE 22 EPC 2009 (P-1), dated: 04.08.2010 stands withdrawn.

By Order & in the Name of the Governor of Karnataka

ANDANAYYA MATHAD
Under Secretary to Government
(Ecology & Environment)
Forest, Ecology & Environment Dept.,